

(b) when are these expected to be commissioned, and

(c) the targets and actual achievements of Power Units in the Fifth Plan, excluding the Fourth Plan Power Projects, spilled over into the Fifth Plan?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF SIDDHESHWAR PRASAD) (a) to (c) The installation of about 923 million KW of additional generating capacity had been envisaged for the Fourth Plan period out of which a capacity of 503 million KW spilled over to the Fifth Plan During 1974-75 which was the first year of the Fifth Plan and so far in 1975-76 additional generating capacity of 172 million KW and about 1 million KW respectively has been commissioned All efforts are being made to commission the remaining Fourth Plan projects expeditiously

2 The Draft Fifth Plan envisage the installation of additional generating capacity aggregating 1655 million

KW during the Plan period This included the capacity expected to become available following the completion of Fourth Plan projects New projects included in the Draft Fifth Plan add upto about 114 million KW and the execution of a number of these schemes has been taken up keeping in view the availability of resources

#### Performance of Thermal Plants

1004 DR K L RAO Will the Minister of ENERGY be pleased to state

(a) the names of the thermal stations where the machines are working 4,000 kw hours or less annually, and

(b) the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF SIDDHESHWAR PRASAD) (a) and (b) Names of the thermal stations operating at less than 4000 Kwh/KW based on energy generated in 1974-75 are given below —

Sl No	Name of Station	Reasons
1	Rajghat (Delhi)	Old age of sets, rehabilitation of boilers, involving large scale repair to fire bricks in arches
2	Ernore (Tamil Nadu)	Frequent failure of boiler auxiliaries, slagging in the boiler, forced outage of boilers due to tube leakages, fire in one of the generator transformer
3	Basin Bridge (Tamil Nadu)	This is an old power station. The cooling tower is being replaced. The capacity of the available cooling tower is half which has limited the generation of power from this station

Sl. No.	Name of Station	Reasons
4	Patrasu (Bihar)	Non-availability of one 50 MW set which is out for repairs to turbogenerator rotor and reduction in output of others due to Silica deposit on the turbine blades. Frequent forced outage of units due to boiler tube leakage, slagging in the boiler, extremely long time taken for coming back to service after forced outage and planned outage.
5	Durgapur (DVC)	Long outage due to rehabilitation of coal mills.
6	Durgapur Projects Ltd. (West Bengal)	Fire in cable trench and blade trouble in some of the sets (since rectified) and low demand during off-peak hours.
7	Talcher (Orissa)	Failure of electrostatic precipitator, reduction in boiler capacity as no spare coal mill is available whenever ring or ball in the mill is changed. Frequent failure of I. D. fan, a number of explosions in boiler furnace and prolonged maintenance time for either forced or planned outages.
8	Neyveli	Output has been limited by lignite availability. There was a fire accident in unit No. 2.

**Organisation banned after Proclamation of Emergency**

1005. SHRI SHANKERRAO SAVANT: Will the Minister of HOME AFFAIRS be pleased to state

(a) the organisations banned since the proclamation of emergency; and

(b) whether the property and funds of any of these organisations have been confiscated?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA):

(a) By notifications issued in the Gazette of India (Extraordinary) on the 3rd and the 4th July, 1975, the Central Government have directed that sub-rule (1) of rule 33 of the Defence and Internal Security of India Rules, 1971 shall apply to certain organisations in that country, a statement of which is attached

(b) Appropriate action under the provisions of rule 33 of DISR, 1971, wherever necessary, is being taken by the State Governments who are competent to take such action, in respect of the property and funds of these organisations.